

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 85966 of 2013

(Arising out of Order-in-Appeal No. PVR/23/NGP/2012 dated 23.08.2012 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals), Nagpur.)

Shri Dev Kumar B Dhamne

.....Appellant

**Ashok Nagar, Visapur, Near Water Tank,
P. O.-Ballarpur, Dist.-Chandrapur,
Maharashtra – 442 701.**

VERSUS

Commissioner of Central Excise, Nagpur

.....Respondent

**GST Bhavan, Civil Lines,
Telangkhedi Road,
Post Box No. - 81, Nagpur,
Maharashtra – 440 001.**

WITH

**(i) Service Tax Appeal No. 85970/2013 (Malesh G Tokalwar);
(ii) Service Tax Appeal No. 85972/2013 (Narendrapal H
Singh); (iii) Service Tax Appeal No. 85973/2013 (Rambharat
T Singh); (iv) Service Tax Appeal No. 85974/2013 (Yashwant
Atmaram Waghmare); (v) Service Tax Appeal No.
85975/2013 (G S Dhote); (vi) Service Tax Appeal No.
85976/2013 (Ekveera Agency); (vii) Service Tax Appeal No.
85977/2013 (Mohammad Sabir)**

(Arising out of Order-in-Appeal No. PVR/71/NGP/2012 dated 29.08.2012 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals), Nagpur.)

APPEARANCE:

None for the Appellant

Shri Sunil Kumar Katiyar, Assistant Commissioner with
Shri S.B. P. Sinha, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85839-85846/2022

Date of Hearing: 01.09.2022

Date of Decision: 01.09.2022

None for the Appellants.

2. Learned Authorised Representative for appeals listed today in the cause-list at Sr. No. 1 to 5 is present.

3. Notice for today's hearing was sent by the Registry. These appeals were filed way back in 2013 and there was a conditional stay granted by this Tribunal on 22.01.2016 after which six weeks' time was granted on 12.04.2016 for compliance of the conditions enumerated in the stay order. It seems that Appellants have not complied with the conditions of stay order and no more interested to pursue their appeals further despite the fact that their appeals were earlier dismissed and subsequently restored by the Hon'ble High Court of Bombay at Nagpur in 2014, wherein direction was given for providing Appellants an opportunity of being heard subject to payment of cost of Rs.5,000/- by Appellant Ram Baharat Singh (Listed at Sr. No. 4).

4. As Appellants are absent, there is no option left for this Bench except to dismiss it for default. Therefore, all these 8 appeals are dismissed for default and non-prosecution as per provision contained in Rule, 20 of the CESTAT (Procedure) Rules, 1982.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)